

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5890/2014

(Arising out of impugned final judgment and order dated 24/10/2013
in WPCRL No. 406/2013 passed by the High Court of Kerala at
Ernakulam)

UOI AND ORS

Petitioner(s)

VERSUS

SALEENA Respondent(s)
(With appln. (s) for permission to file lengthy list of dates and
stay and office report)

Date : 22/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANTFor Petitioner(s) Mr. N.K. Kaul, ASG
Ms. Ranjana Narain, Adv.
Ms. Sadhana Sandhu, Adv.
Mr. Bhuvan Mishra, Adv.
Mr. B. Krishna Prasad, Adv.For Respondent(s) Mr. R. Basant, Sr. Adv.
Mr. K.P. Rajgopal, Adv.
Ms. V.S. Lakshmi, Adv.
Mr. A. Venayagam Balan, Adv.UPON hearing the counsel the Court made the following
O R D E RLeave granted.
Arguments concluded.
Judgment reserved.
Learned counsel for the parties are at liberty
to file written submission within two weeks.

Signature Not Verified

Digitally signed by
Neeta Sapra
Date: 2015.09.23
17:17:05 IST
Reason:(Neeta)
Sr. P.A.(H.S. Parashar)
Court Master